

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 17
CP No. 136/241-242/PB/2022

IN THE MATTER OF:

Ikhlas Ahmed Chawla

...

Applicant/Petitioner

Vs

Unicure India Ltd &ors.

...

Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Proxy counsel Ms.Namrita, for MunawarNaseem

For Respondent : Mr.ShahrukhEjaz, Adv. for R-1.

Mr.Udit Chauhan, Ms.KashishKhurana, Advs. R-2-8

ORDER

CA-324/2022

Ld. Proxy Counsel Ms. Namrita for the applicant appeared and stated that the main counsel Mr. MunawwarNaseem is not available.

Ld. Counsel Mr. ShahrukhEjaz also appeared for Respondent No. 1 through VC and submitted that the reply to the main petition has already been filed.

At the request and by consent of both sides, list the matter **on 16.05.2024.**

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AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)

-sd-

BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)